

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF SREE SHANMUGA MODERN RICE MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Sree Shanmuga Modern Rice Mills Private Limited</b>
2.	Date of incorporation of corporate debtor	14 <sup>th</sup> December 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Bengaluru.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15313KA1994PTC016723
5.	Address of the registered office and principal office (if any) of corporate debtor	DESHIHALLI, K.G.F ROAD, BANGARPET BANGARPET KA 563114 IN
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Bengaluru order dated 17 <sup>th</sup> March 2023 in Company Petition No: CP (IB) No.69/BB/2022 The order received by IRP on 24 <sup>th</sup> March 2023
7.	Estimated date of closure of insolvency resolution process	13 <sup>th</sup> September 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Kanekal Chandrasekhar <b>Reg No:</b> IBBI/IPA-002/IP-N00642/2018-19/11964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> No 6, "Shree" 9th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A. Farm Post. Bengaluru-560024 <b>Email:</b> <a href="mailto:kanekal.chandru@gmail.com">kanekal.chandru@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> No 6, "Shree" 9th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A. Farm Post. Bengaluru-560024 <b>Email:</b> <a href="mailto:shanmugacirp@gmail.com">shanmugacirp@gmail.com</a>
11.	Last date for submission of claims	6 <sup>th</sup> April 2023 i.e., 14 days from the date of receipt of Order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SREE SHANMUGA MODERN RICE MILLS PRIVATE LIMITED on 17<sup>th</sup> March 2023.

The creditors of SREE SHANMUGA MODERN RICE MILLS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 6<sup>th</sup> April 2023 to Interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bengaluru

Date : 25<sup>th</sup> March 2023.

  
KANEKAL CHANDRASEKHAR  
Interim Resolution Professional  


Reg No: IBBI/IPA-002/IP-N00642/2018-19/11964

AFA Valid till: 08-11-2023